NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH

CORAM:

104(ND)/14

PRESENT: MS. DEEPA KRISHAN HON'BLE MEMBER(T)

MS. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.02.2018

NAME OF THE COMPANY: Ms. Payal Kapoor V/s. M/s. Laguna Holdings Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME

DESIGNATION

REPRESENTATION

SIGNATURE

For the Petitioner:

Mr. Abhishek Swaroop, Advocate

For the Respondent:

Mr. Virender Ganda, Sr. Advocate with

Mr. Vipul ganda, Mr. Tarun Mehta, Advocates

ORDER

The Respondent no. 1 company was incorporated on 28.02.2002 by the deceased father of the Petitioner. While he held 50% stake in the company, comprising of 2.5 lakh shares, the Petitioner and Respondents No.3 and 4 being his daughters held 10% equity. Respondent No.2, wife of the deceased holds 20% equity.

As per Respondent No.2, her deceased husband bequeathed his 50% share to her to the exclusion of his other legal heirs. However, his will is being contested before the Hon'ble High Court of Delhi.

It would be therefore expedient to adjourn this case Sine-Die till the outcome of the probate / letter of Administration.

It is, however, directed that the status quo pattern in terms of order dated 18th September, 2014 be maintained till final disposal of the probate proceedings and revival of the present petition.

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(Deepa Krishan) Member (T)

(Ina Malhotra) Member (J)

(Sapna Bhatia)